

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.3**

**S. Tax Miscellaneous Application No. 77617 of 2019
AND
S. Tax Appeal No. 75119 of 2015**

Arising out of Order-in-Appeal No.118/RAN/2014 dated 17.10.2014 passed by the Commissioner (Appeals), Central Excise & Service Tax, Ranchi.

Commr. of Central Excise & S. Tax, Ranchi

C. R. Building,
5-Main Road, Ranchi-
834001

Appellant (s)

VERSUS

M/s Pappu Enterprises

West Bokaro Colliery, Ghatotand,
Ramgarh-825314I

Respondent (s)

APPEARANCE :

Shri S. S. Chattopadhyay, A. R. for the Appellant

None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

ORDER NO. MO/75078/2021 & FO/75381/2021

Date of Hearing : 09 July 2021

Date of Decision : 09 July 2021

PER P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy.

2. Shri S. S. Chattopadhyay, A. R. appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. I find that the appeal is covered under National Litigation Policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)

Member (Judicial)

Pooja